

## NOTICE

In order to reduce the physical presence of lawyers, litigants and Court staff due to outbreak of COVID-19, IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Hon'ble The Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters mentioned in separately published list at **High Court of Bombay at Goa through Video Conferencing with effect from 31<sup>st</sup> August 2020 to 30<sup>th</sup> September 2020 :-**

### HIGH COURT OF BOMBAY AT GOA (PANAJI)

#### PART-I

On 31<sup>st</sup> August 2020, 1<sup>st</sup> 2<sup>nd</sup>, 7<sup>th</sup>, 8<sup>th</sup>, 9<sup>th</sup>, 14<sup>th</sup>, 15<sup>th</sup>, 16<sup>th</sup>, 21<sup>st</sup>, 22<sup>nd</sup> and 23<sup>rd</sup> September 2020  
10.30 a.m. onwards

Sr. No.	Present sitting	Assignment	Email address
1	The Hon'ble Shri. Justice <b>M. S. SONAK</b> AND The Hon'ble Smt. Justice <b>M. S. JAWALKAR</b>	Admission and final hearing of Civil and Criminal matters and applications therein, pertaining to Division Bench.	reghighgoadb@gmail.com

#### PART-II

On 3<sup>rd</sup>, 4<sup>th</sup>, 10<sup>th</sup>, 11<sup>th</sup>, 17<sup>th</sup>, 18<sup>th</sup>, 24<sup>th</sup> and 25<sup>th</sup> September 2020,  
10.30 a.m. onwards

Sr. No.	Present sitting	Assignment	Email address
1	The Hon'ble Shri. Justice <b>M. S. SONAK</b>  (Bench I)	Final hearing matters pertaining to : 1. Criminal Appeals 2. Appeals From Order	reghighgoasbfhcr@gmail.com
2	The Hon'ble Smt. Justice <b>M. S. JAWALKAR</b>  (Bench III)	1. Final hearing matters pertaining to MACT (First Appeals) : 2. Civil Revision Applications.	reghighgoasbfh@gmail.com

**PART-III**  
**On 31<sup>st</sup> August 2020 to 4<sup>th</sup> September 2020**  
**and**  
**7<sup>th</sup> to 11<sup>th</sup> , 14<sup>th</sup> to 18<sup>th</sup> , 21<sup>st</sup> to 25<sup>th</sup> September 2020**  
**10.30 a.m. onwards**

Sr. No.	Present sitting	Assignment	Email address
1	The Hon'ble Shri. Justice <b>DAMA SESHADRI NAIDU</b>  (Bench II)	Admission and final hearing of Civil and Criminal matters and applications therein, pertaining to Single Bench. (except the matters assigned to other Single Bench)	<u>For Civil matters</u> reghighgoasbcv@gmail. Com  <u>For Criminal matters</u> reghighgoasbcr@gmail. Com

**PART - IV**  
**On 28<sup>th</sup>, 29<sup>th</sup>, 30<sup>th</sup> September 2020**  
**10.30 a.m. onwards**

Sr. No.	Present sitting	Assignment	Email address
1	The Hon'ble Shri. Justice <b>M. S. SONAK</b> <b>AND</b> The Hon'ble Shri. Justice <b>D. S. NAIDU</b>	1. Admission of Civil and Criminal matters and applications therein, pertaining to Division Bench.  2. Tax Appeals.	reghighgoadb@gmail.com
	The Hon'ble Smt. Justice <b>M. S. JAWALKAR</b>	1. Final hearing matters pertaining to MACT (First Appeals) : 2. Civil Revision Applications.	reghighgoasbfh@gmail. com

**NOTE-I**

- i) In the event of the presiding Judge of the Division Bench recusing from a matter, then such matter be placed before Division Bench consisting of the companion Judge of the earlier Division Bench and the Single Judge presiding over Single Bench of **PART III**.
- ii) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench of **PART III**.
- iii) The mentioning of Single Bench at Sr. No. 1 of **PART-II** is allowed before Single Bench at Sr. No. 2.
- iv) The mentioning of Single Bench of **PART-III** is allowed before Single Bench at Sr. No. 2 of **Part-II** and vice versa.

**NOTE -II**

i) The Advocates and Parties-in-person who wish to list his matter for admission should sent a Praecipe on the given email ID against the category of matters alongwith an acknowledgment of service of Praecipe to the other side.

ii) The final hearing matters will be taken by the respective Courts as per Cause List notified separately.

iii) The Advocates and Parties-in-person who wish to list his matter for final hearing other than the cause list should sent a Praecipe 2 days in advance on the given email ID against the category of matter alongwith an acknowledgment of service of Praecipe to the other side.

High Court, Appellate Side,                    )  
Bombay.    )  
  )  
dated 25<sup>th</sup> August, 2020                        )  
  ),    )

By Order  
  
Sd/-  
(V. R. Kachare)  
I/c Registrar (Judl-I)